



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)**MINUTES OF THE NORMS COMMITTEE- VI****MEETING No.** NC/6/MEET/Aug/202425/6**DATED:** 28/08/2024Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- IV. All cases for prior fixation of norms will be dealt with on priority and accordingly, an updated/new agenda will be prepared before the meeting.

Meeting No. NC/6/MEET/Aug/202425/6 dated 28/08/2024 of Norms Committee - VI for the year 2024-25 was held on 28/08/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Nand Lal, Technical Consultant	DGFT
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N.Mathur, Technical Consultant	DGFT
5	Krishna Murari, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Aug/202425/6
Case Status	Case Approved
Party Name	RICH PRODUCTS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 6 and 28/08/2024
HQ File Number	HQRNORM APPLY 00001504AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs or as applied by the firm, whichever is less:

S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	Rich Whip Topping Gold (With Color Addition)	20160.0	1.	Premix Food Prep(RWT-Gold)	114.0
			2.	Hydrogenated Vegetable Fat 1 (Edible grade)	2607.0
			3.	Hydrogenated Vegetable Fat 2 (Edible grade)	653.055
2.	Rich Whip Topping Red : Turkey	40212.0	1.	Hydrogenated Vegetable Fat 1 (Edible grade)	2234.0
			2.	Hydrogenated Vegetable Fat 2 (Edible grade)	2234.0
3.	Rich Whip Topping : Middle East (Excel)	248976.0	1.	Hydrogenated Vegetable Fat 1 (Edible grade)	40239.0
4.	Rich Whip Topping Gold 1 kg for Dubai	241920.0	1.	Hydrogenated Vegetable Fat 2 (Edible grade)	7820.0
			2.	Hydrogenated Vegetable Fat 1 (Edible grade)	31279.0
5.	Rich Double's	90900.0	1.	Premix Double Dream	6563.0

	Dream Net Content		2.	Hydrogenated Vegetable Fat 1 (Edible grade)	19100.0
--	-------------------	--	----	---	---------

2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

4. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Aug/202425/6
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 6 and 28/08/2024
HQ File Number	HQRNORM APPLY 00002455AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **CIFT Cochin**, allowing the following inputs;

S.No	Export Item	Quantity (kgs)	S.No	Import Item	Quantity (kgs)
1.	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop etc(Frozen	3600000.0	1.	FROZEN FISH PASTE (SURIMI)	1800000.0
			2.	WHEAT / POTATO STARCH	252000.0
			3.	MODIFIED TAPIOCA STARCH	288000.0
			4.	CARRAGEENAN AQUAGEL	57600.0
			5.	MIRIN	104400.0
			6.	FROZEN COOKED CRAB MEAT	54000.0
			7.	TRANSGLUTAMINASE	3600.0
			8.	CRAB EXTRACT	32400.0

Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop etc)	9.	CRAB MEAT EXTRACT (CME)	19800.0
	10.	CRAB FLAVOUR	27000.0
	11.	CRAB SEASONING	14400.0
	12.	FROZEN BOILED / COOKED CRAB PINCERS	115200.0
	13.	FOOD ADDITIVES - HELSHASA FUSO	10800.0
	14.	FOOD ADDITIVES - TASTE UP L1	10800.0
	15.	FOOD COLOR - TOMATO RED COLOUR	3240.0
	16.	SHRIMP FLAVOUR	27000.0
	17.	SHRIMP EXTRACT	32400.0
	18.	LOBSTER FLAVOUR	27000.0
	19.	SCALLOP FLAVOUR	27000.0
	20.	7CM BAMBOO SKEWER WITH SINGLE HANDLE IN 2CM	115200.0

2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
4. All Policy condtns including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Aug/202425/6
Case Status	Case Approved
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 6 and 28/08/2024
HQ File Number	HQRNORM APPLY 00002529AM25

RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm or whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Blended Black Tea	9600000.0	Black Tea	800000.0
2. The grade, quality& origin of imported tea should match with the tea exported . 3. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 5. All Policy condntions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.				
RA may take suitable consequential action accordingly				

Case No.	4 / NC/6/MEET/Aug/202425/6			
Case Status	Case Approved			
Party Name	MANORAMA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 6 and 28/08/2024			
HQ File Number	HQRNORM APPLY 00002677AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and following the comments from Technical Authority i.e, MoFPI in M.No 01 dated 06.05.2024, decided to ratify the norms as per details below or as applied by the firm or whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	CBE (Cocoa Butter Equivalent) (50% PMF + 50%	5000.0	Palm Mid Fraction (PMF)	2500.0

	Sal Oil)			
i. Import items are required to comply with all requirements of the Food Safety and Standards Act, 2006, and Rules and Regulations made there under. ii. The above fixation of adhoc norms is valid for the present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in the DGFT website. iii. No Advance Authorisation should be issued on a repeat basis based on the above-mentioned ad-hoc norms. All Policy conditions including Value Addition etc. also to be met. iv. The firm has to produce COA from NABL Accredited Laboratory at the time of EODC. v. RA shall issue AA within the entitlement of the firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under the norm. RA may take subsequent consequential action accordingly				

Case No.	5 / NC/6/MEET/Aug/202425/6			
Case Status	Case Approved			
Party Name	MANORAMA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202425/ 6 and 28/08/2024			
HQ File Number	HQRNORM APPLY 00002678AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per the modified SION E-125 notified vide PN No.07/2024-25 dated 29.05.2024, allowing the following inputs;				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	CBE (Cocoa Butter Equivalent)(50% Shea Staerine + 50% PMF)	5000.0	Shea Nut (Oil Content 45 +/- 1%)	12550.0
			Palm Mid Fraction (PMF)	2500.0

- i. Import items are required to comply with all requirements of the Food Safety and Standards Act, 2006, and Rules and Regulations made there under.
 - ii. The above fixation of adhoc norms is valid for the present application under para 4.06 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 - iii. No Advance Authorisation should be issued on a repeat basis based on the above-mentioned ad-hoc norms. All Policy conditions including Value Addition etc. also to be met.
 - iv. The firm has to produce COA from NABL Accredited Laboratory at the time of EODC.
 - v. RA shall issue AA within the entitlement of the firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under the norm.
- RA may take subsequent consequential action accordingly.